

IN THE HIGH COURT OF BOMBAY
APPELLATE SIDE

Press Advertisement No. A.5504/2021

On-line applications are invited in the prescribed form from eligible candidates for **09 vacancies** for the posts of **District Judge**, in the Judicial Service of the State of Maharashtra in the pay scale of Rs.51550-1230-58930-1380-63070 + dearness allowance and other allowances as admissible under the Rules.

This recruitment process is regulated by the Maharashtra Judicial Service Rules, 2008.

Eligibility Criteria :-

- 1) A candidate **must be :-**
- (a) a citizen of India.
 - (b) a holder of Degree in Law.
 - (c) **practising as an Advocate** in the High Court of Bombay or Courts subordinate thereto for not less than seven years **on the date of publication of Advertisement** and while computing the period for practising as an Advocate, the period during which he/she has held the post of Public Prosecutor or Government Advocate or Judicial Officer shall be included ;

OR

A candidate must be working or must have worked as Public Prosecutor or Government Advocate for not less than 7 years in the post or posts on the date of publication of the advertisement, and while computing the period of 7 years, the period during which the candidate has practised as an Advocate shall be included.

(d) Age :- A candidate must have attained the age of thirty-five years and must not have attained the age of forty-eight years in the case of candidates belonging to communities recognized as backward by the Government for the purpose of recruitment and forty-five years in the case of others, as on the date of publication of Advertisement.

(e) Knowledge of Marathi :- A candidate must have sufficient knowledge of Marathi to enable him/her to speak, read, write and translate with facility from Marathi into English and vice-versa.

2) The candidate, if selected, will be appointed initially on probation for a period of two years.

3) The candidate shall not send any certificate at the stage of submitting application for the post. The candidate, who is likely to be called for main written examination, must submit following original documents alongwith attested copies thereof to the Registrar General of the High Court on the date which will be declared by the High Court :

i) showing he/she is a citizen of India.

ii) showing his/her age as on the date of publication of Advertisement. e.g. Birth Certificate, Secondary School Certificate, School Leaving Certificate etc.

iii) showing his/her standing as a legal practitioner in Court.

iv) certifying that he/she is of good moral character from two respectable persons, whose names have been mentioned in the on-line application form. Such certificate must have been issued on or after the date of publication of advertisement. [As per prescribed **Format No. - I**].

v) certifying that he/she has sufficient knowledge of Marathi to enable him/her to speak, read, write and translate with facility from Marathi into English and vice versa.

vi) The copies of mark lists of all Semesters/Academic Years and Degree Certificate of LL.B. Examination.

vii) a copy of Sanad issued by Bar Council.

viii) income tax returns, if any, in respect of the immediate preceding three years i.e. 2018-2019, 2019-2020, 2020-2021.

ix) the candidate belonging to backward class must also produce a certificate to the effect that he/she belongs to a community recognised as backward for the purpose of recruitment to the services under the Government of Maharashtra.

x) a declaration as to Small Family as appended to the Advertisement (Form – A).

4) Certificates under clause 3(iii) and (v) above may be signed in the case of candidates practising in the High Court, by the Registrar (Judicial-I), High Court, Appellate Side, Bombay or by the Prothonotary & Senior Master, High Court, Original Side, Bombay or the Registrars of the High Court Benches at Nagpur, Aurangabad or Registrar, Panaji-Goa, as the case may be and in case of the Courts other than the High Court by the Principal District Judge of the District or by the Principal Judge of the Court where the candidate has practised. The certifying Authority should state the period during which the candidate has actually practised.

The candidate shall produce original certificates for verification at the time of submitting the attested copies of the documents referred to above. Non production of any of the above documents may result in disqualifications and the decision of the High Court in this regard is final.

5) Disqualification for appointment in the service:

No person shall be eligible for appointment to the service -

- (a) if he/she is not citizen of India;
- (b) if he/she is compulsorily retired, removed or dismissed from judicial service or from service in Government or Statutory or Local Authority or failed to complete probation period in judicial service on any post, or in Government or Statutory or Local Authority; or
- (c) if he/she has been convicted for an offence involving moral turpitude or he/she is or has been permanently debarred or disqualified by the High Court or the Union Public Service Commission or any State Public Service Commission from appearing for examinations or selections conducted by it; or
- (d) if he/she directly or indirectly influences the Recruiting Authority by any means for his/her candidature; or
- (e) if he is a man, he has more than one wife living and if a woman has married a man already having another wife; or
- (f) if he/she has more than two children.

Explanation :- For the purpose of this clause, where a couple has only one child, any number of children born out of a single subsequent delivery shall be deemed to be one child.

Provided that, a person having more than two children on the date of commencement of the Maharashtra Civil Services (Declaration of Small Family) Rules, 2005 i.e. 28th April, 2005, shall not be disqualified for appointment under this clause so long as the number of children he/she had on the date of such commencement does not increase.

Provided further that a child or more than one child born in a single delivery within the period of one year from the date of such commencement shall not be taken into consideration for the purpose of disqualification mentioned in this clause.

The candidate shall fill up a declaration as to small family appended to the advertisement.

6) Preliminary Written Examination :- For the purpose of short-listing the candidates, the High Court, if necessary, may hold preliminary written examination comprising of multiple choice objective type questions which can be scrutinized by computers and call upon the candidates obtaining the cut off marks, as may be fixed by the High Court, to appear for main written examination, maintaining the ratio of 1:10 of the available vacancies to the successful candidates. Provided that if there are more than one candidates who secure identical cut-off marks as fixed by the High Court for maintaining ratio of 1:10, all such candidates will be called upon to appear for main written examination. The marks secured by

the candidates in the preliminary written examination will not be taken into consideration for final selection and will not be displayed or communicated to the candidates.

7) **Main Written Examination and Viva-voce** :- The main written examination shall comprise of two papers carrying 100 marks each, having duration of 3 hours each. The medium of written examination shall be English. The High Court will hold viva-voce carrying 50 marks of the eligible candidates who have secured not less than 50% marks in each paper of main written examination. Provided that the candidates belonging to communities recognized as backward by the Government for the purpose of recruitment who have secured not less than 45% marks as aforesaid shall be eligible for the viva-voce.

Provided that the High Court may call the candidates for viva-voce in the ratio of 1:3 of the available vacancies to the successful candidates. Provided that if there are more than one candidates who secure identical marks, for maintaining the ratio of 1:3, all such candidates shall be called upon to appear for viva-voce. **Provided further that only those candidates who obtain at least 40% of marks in viva-voce test shall be eligible for selection.**

8) The preliminary examination will be conducted at Mumbai, Nagpur and Aurangabad. However, the main written examination will be conducted at Mumbai only. The candidates shall specifically mention in their application forms the examination centre where they wish to appear for the Preliminary examination. The choice of centre once exercised is not allowed to be changed.

9) The candidates will have to appear for preliminary written examination, main written examination and viva-voce at their own cost and shall not be entitled to claim travelling allowance or any expenses from the High Court. A candidate, who is found indulging in unfair practices viz., copying or misconduct during the course of examination, using any form of electronic gadgets, tampering with the question papers, influencing any official concerned with the preliminary and written examination or viva-voce, etc., will be debarred from appearing for preliminary written examination, main written examination or viva-voce, as the case may be, on that occasion or for any number of years or permanently, as may be decided by the appropriate authority.

10) The decision of the High Court as to the eligibility or otherwise of a candidate for admission to the preliminary written examination, main written examination and viva-voce shall be final.

11) The selected candidate will have to execute a Bond in the sum of Rs.2,00,000/- (Rupees Two Lakhs only) to work on the post for a period of 3 years from the date of joining, in default the candidate himself/herself, his/her legal heirs, legal representatives, executors and assignees will be liable to pay/forfeit to the Government the said amount.

12) At the time of appointment, the selected candidate will have to give an undertaking that for a period of two years from the date on which he/she ceases to be in service, he/she will not practice in any Court over which he/she had presided over or the Courts subordinate thereto.

13) The candidates shall submit their applications **On-line** only in the prescribed format through the High Court website i.e. <https://bombayhighcourt.nic.in> The link will open from 7th January, 2022 after 10.30 a.m. till 27th January, 2022 upto 04.30 p.m. only.

14) Before starting filling in on-line application, the candidate must have his/her latest passport size photograph and signature duly scanned in separate files in the .jpg format in such a manner that each file size shall not exceed 40KB and shall attach the same at the appropriate places shown in the on-line application form.

15) Procedure for on-line payment :-

a) The candidate is required to pay Registration fees of **Rs.500/-** for the candidates belonging to communities recognized as backward by the Government and **Rs.1,000/-** in case of others through '**SBCollect**' – an on-line payment gateway facility, only, (<https://www.onlinesbi.com/sbicollect/icollecthome.htm?corpID=917433>) into the account of Assistant Registrar for Registrar General, High Court, Appellate Side, Mumbai. **The fee is non-refundable.** Mere payment of non-refundable fee by the candidate does not create any right in favour of the candidate to appear for the Preliminary Written Examination / Main Written Examination.

b) The on-line payment shall be made by the candidates by way of Internet Banking (through SBI or any other Bank) / Credit Cards / UPI / payment through e-Challan at any branch of State Bank of India. For making payment through challan, the candidate has to take print out of e-Challan as provided in SBCollect User Manual.

c) The candidates are directed to follow the instructions given in the '**User Manual**' for on-line payment through '**SBCollect**' facility.

d) It is to be noted that after making due on-line payment of the fees **successfully** by using any of the above modes for payment, the candidate should mention the generated SBCollect Reference Number **correctly** in the Column No. 34 of the on-line application form.

e) Only successful payment transactions shall be considered for the acceptance of the on-line application.

f) The candidates are directed to submit copy of receipt/ e-Challan regarding fees payment, alongwith printout of on-line application.

g) High Court Registry does not take any responsibility of the rules/terms and conditions framed or will be framed by '**SBCollect**'. So also the Registry will not entertain any inquiry/claim in any form whatsoever in respect of payment through '**SBCollect**' facility. The Registry does not take any responsibility of security/claims etc. while making payment (Disclaimer).

16) The candidate shall prepare Annexure/s duly typed, containing the information giving names of the Courts in which and Judges before whom he/she has practised during the period of three years immediately preceding the date of the publication of the advertisement in prescribed **Format No. II**. Similarly, the candidates shall prepare Annexure enumerating particulars of practice as an Advocate giving the period and total duration of the practice in

prescribed **Format No. III**, and submit all the prescribed formats duly filled in alongwith printout of on-line application address to the Registrar General, High Court, Fort, Mumbai – 400032 **on or before 8th February, 2022**. The envelope containing printout of On-line Application and Annexures should be superscribed with the words “Application for the post of District Judge-2021”.

17) The eligible candidates who are already in Government service shall send the printout of On-line Application form and abovesaid documents through proper channel.

18) The applications containing incomplete/incorrect information will be rejected. Should any of the particulars furnished be found to be false to the knowledge of the candidate, he/she will not be allowed to continue to participate in the selection process and, if appointed, will be liable to be dismissed. The wilful suppression of any material fact will be similarly treated.

19) Eligibility of the candidate, who is likely to be called for main written examination shall be finally decided after scrutiny of the documents produced by him/her on the date given by the High Court. Only when he/she is found eligible upon scrutiny of the documents, he/she will be called to appear for main written examination.

20) If the candidate failed to produce the attested copies of certificates and / or the originals, as the case may be on the date given by the High Court, he/she will not be permitted to appear for main written examination.

21) The selection will be made strictly on merit on the basis of the marks secured by the candidates in the main written examination and viva-voce.

22) Success in the examinations and resultant selection shall confer no right of appointment to the candidate and unless the Government, in consultation with the High Court, is satisfied, after such enquiry as may be considered necessary, that the candidate is suitable in all respects for appointment, he/she will not be appointed to the post.

Date : 7th January, 2022

**Sd/-
(M.W. Chandwani)
Registrar General,
High Court, Bombay.**

DECLARATION

FORM – A

I, Shri/Smt./Kum. _____ son/daughter/wife of
_____ aged ____ years, resident of _____
do hereby declare as follows :

1. That I have applied for the post of District Judge.
2. I have _____ (Number) living children as on today
out of which No. of children born after 28th April, 2005 is

3. I am aware that, if total number of living children are more than
two due to the children born after 28th April, 2006, I am liable to be
disqualified for the said post.

Place :

Date : (Name and Signature of Applicant)

CHARACTER CERTIFICATE

This is to certify that Mr./Mrs./Ms. _____,
Son/Daughter/Wife of _____, residing
at _____, who is
applying for the post of District Judge in the Judicial Service of the
State of Maharashtra (Recruitment 2021), is well known to me for the
past _____ years and his/her character and conduct are good.

Date :-
Place :-

Signature of the Person
Issuing Certificate

Details of the Person Certifying :-

Name :

Address :

Mobile/Land Line (with STD Code) No. :

FORMAT No. - II

(Details of courts and name of Judges before whom you have practiced during the period of **three years** immediately preceding the date of the publication of the advertisement.)

Sr. No.	Period	Name of the Court	Name of the Judge	Case No.
1				
2				
3				
4				
5				
6				
7				
8				
9				
10				
11				
12				
13				
14				

I, hereby, declare that the above furnished particulars are true, correct and complete to the best of my knowledge and belief.

Place :

Date :

(Name and Signature of Applicant)

I, _____, hereby, state that I am enrolled as an Advocate since _____ with Bar Council of Maharashtra and Goa and my enrollment number is _____. I am practicing as an Advocate at (place/s) _____ since the date of my enrollment. I have been practicing as an Advocate for not less than 7 years on the date of publication of the present advertisement. The total duration of my practice as on the date of advertisement as an Advocate is _____ years.

I, hereby, declare that the above furnished particulars are true, correct and complete to the best of my knowledge and belief.

Place :

Date :

(Name and Signature of Applicant)

INSTRUCTIONS

1	A candidate must carefully read the entire advertisement and follow all the instructions/directions before starting actual filling up on-line application, so as to avoid mistakes.
2	The candidates are advised in their own interest to apply on-line well in advance.
3	The High Court of Bombay does not assume any responsibility for the candidates not being able to submit their applications within the last date for any reason.
4	The candidate should provide correct E-mail ID (<i>Electronic Mail Identification Directory</i>) and his/her own mobile number on which correspondence can be made, which should not be changed during the recruitment process.
5	The candidates should take due care to upload good quality photograph in the on-line application. If the candidate cannot be identified from the photograph uploaded by them, they shall not be allowed to appear for the examinations.
6	The candidates shall fill on-line application carefully and submit the same by pressing “ I Agree ” button. Thereafter, the candidate cannot change/alter/edit/modify the information submitted in the on-line application. The Registry will not entertain any inquiry/grievance in that respect.
7	After the pressing “ I Agree ” button then generate “ Registration ID ”, the candidates are directed to note down the Registration ID for their future reference. Registration Id will be notified through SMS on the given Mobile Number.
8	“SMS” or “E-mail” alerts for the examinations, will be notified on the registered mobile number and E-mail ID of the candidates.
9	Eligible and interested candidates are required to apply on-line only through the High Court of Bombay website https://bombayhighcourt.nic.in No other means/mode of application will be accepted.
10	Admit Cards for Preliminary Written Examination and Main Written Examination, will not be sent by post. The candidates should download the Admit Cards from their respective profile. The candidate must carry hard copy of Admit Card at the time of examinations.

11	No complaint/grievance of the candidate shall be entertained or heard by the High Court in case of their failure to see the Admit Card/call letter on their e-mail account within stipulated time.
12	Period of practice will be counted from date of enrollment till date of advertisement.
13	The candidates are advised to submit copy of receipt/e-Challan regarding fee payment and Annexures in prescribed Format Nos.-II and III as enumerated in Clause No. 16 of the advertisement alongwith the printout of on-line application form duly filled and signed.
14	The candidate shall follow the procedure for on-line payment of fees as mentioned in Clause No. 15 of the Advertisement and more particularly described in the instructions given in the User Manual for on-line payment through SBCollect facility. It is made clear that on-line payment shall be accepted through Internet Banking / Credit Cards / UPI / payment through e-Challan only. No other mode / means of payment will be accepted. The candidate should mention the SBCollect Reference Number correctly , after making successful payment of fees, in the Column No. 34 of the on-line application form.
15	The character certificate produced on record should be as per prescribed Format No. - I and from same persons, whose names are mentioned in the on-line application form. Such certificate must have been issued on or after the date of publication of advertisement.
16	The candidates are advised to visit the website from time to time. All the relevant information/instructions shall be published on official website of the High Court of Bombay.
17	The timetable and venue for preliminary written examination, main written examination and viva-voce of the candidates will be displayed on the Official website of the High Court of Bombay.
18	Eligibility of the candidate for main written examination shall be decided after scrutiny of documents and testimonials. Only eligible candidates will be allowed to appear for main written examination.
19	Name of the candidate shall be removed from the Select List without any notice, if it is revealed that any information supplied by such candidate in the Application Form is incorrect/false.